

THE HIGH COURT OF KERALA

NOTICE

A7-127/2020

Kochi- 682 031

Dated: 21.05.2020

**Sub:- Online Procedure for Filing and Video Conferencing -
Modification - reg.**

Ref: High Court Notice of even No. dated 17.05.2020

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In partial modification of the guidelines already issued with regard to the Online Procedure for Filing and Video Conferencing, the following instructions are issued with effect from 22nd May 2020.

1. E- Mail Filing for Video Conferencing will be allowed throughout every sitting day . However only the E-Mails received till 1.00 PM on a particular sitting day will be taken up for case scrutiny on that day and the defect free files will be listed for the next sitting day. The other files will be taken up for scrutiny and will be forwarded for listing only on the following sitting day.
2. In the case of Defective files, the files with major defects shall be returned to the counsel/litigant via E-Mail for curing of defect. In the case of files with minor defects, the Filing Scrutiny Officer shall intimate such defects via E-Mail to the counsel/litigant and forward the file for listing before the Honourable Court. The Counsel/litigant shall cure the minor defects as noted by the Filing Scrutiny Officer and in all matters while producing physical copy, response received from the Filing Scrutiny Officer shall also be enclosed.
3. One among the Filing Scrutiny Officers shall be deployed exclusively for the purpose of monitoring the scrutiny and posting of all Interlocutory Applications, Affidavits, Statements and other such miscellaneous items received through E-Mail for Video Conferencing.

(By Order)

Sd/-
N. Anitha
Registrar (Judicial)